

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 315

IA-6571/2023, IA-1512/2024, Con.P-15/2024, IA - 652/2024, IA-
5204/2023,

In

IB-559(ND)/2021

IN THE MATTER OF:

Yes Bank Ltd. Petitioner/Applicant

Vs.

Presidium Educational Institution Pvt. Ltd. Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Respondent : Mr. Prakahar Mithal, Mr. Raghav Dikshit Advs.

For the RP : Mr. Shanjay Agarwal, Mr. Sandeep Vij Advs.

For Committee of Creditors : Mr. Abhishek Anand, Krishna Sharma Advs.

For the Applicant : Mr Dhruv Kapur, Mr. Maharshi Kaler, Mr. Vidit Agarwa Advs.

ORDER

Due to paucity of time, the matter is adjourned to **11.07.2024.**

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik